

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2016

- Subject : Petition under Section 79(1) (a) of the Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 7.4.2016 under the Transmission Services Agreement dated 2.1.2014 and Order dated 15.7.2015 issued by the Ministry of Power entitled "Policy for Incentivizing Early Commissioning of Transmission Projects".
- Date of hearing : 6.10.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : NRSS-XXIX Transmission Limited
- Respondents : U.P. Power Corporation Ltd. and others
- Parties present : Shri Sitesh Mukherjee, Advocate, NRSS-XXIX
Shri Pulkit Sharma, Advocate, NRSS-XXIX
Shri Deep Rao, Advocate, NRSS-XXIX
Shri Gautam Chawla, Advocate, NRSS-XXIX
Shri T.A.N Reddy, NRSS-XXIX

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to CTU to disburse payment of transmission charges to the petitioner for the period starting from 7.4.2016 under the Transmission Service Agreement dated 2.1.2014 and the Revenue Sharing Agreement dated 22.12.2015 and Government of India, Ministry of Power's order dated 15.7.2015 titled "Policy for Incentivizing Early Commissioning of Transmission Projects". Learned counsel for the petitioner submitted that the Project has been commissioned well in advance of the SCOD of 3.6.2017.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 18.10.2016 with an advance copy to the petitioner who may file its rejoinder, if any by 23.10.2016. The Commission directed the respondents and the petitioner that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed PGCIL to submit the present status of the upstream and downstream assets executed by it and the timeline for commissioning of the said assets.

5. The Commission requested CEA to clarify on or before 25.11.2016 whether the transmission assets of the petitioner could be utilized even in the absence of the downstream asset.

6. The petition shall be listed for hearing on 20.12.2016.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**